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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 35 OF 1992.

Ex-Ax No.

DATE OF DECISION : 17.7.1992.

Dr. P.C. Goklani, Petitioner

Mr. I.M. Pandya, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Mr. Akil Kureishi, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(R)

Dr. P.G. Goklani,
Medical Officer,
C.G.H.S. Dispensary,
Pragatinagar,
Ahmedabad.

..... Applicant.

(Advocate: Mr. I.M. Pandya)

Versus.

1. Union of India, through
The Secretary,
Ministry of Personnel
Public Grievance & Pensions,
North Block, Central
Secretariate, New Delhi.

2. Secretary,
Ministry of Health & Family
Welfare, Nirman Bhavan,
New Delhi.

3. Deputy Director,
Central Govt. Health Scheme,
Shalimar Society,
Ashram Road, Ahmedabad.

..... Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 35 OF 1992

Date: 17.7.1992.

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman.

This matter was left part heard on the 15th instant.

Shri K.K. Shah on instruction from Mr. I.M. Pandya, learned counsel for the applicant submits that the applicant would like to seek permission to withdraw the present application preserving his liberty to agitate at a future date, if and when he has grievance in this regard. Learned counsel for the respondents has no objection. In the circumstances, we permit the withdrawal of this application on the aforesaid terms.

The application is therefore closed.

R.C.Bhatt

(R.C.Bhatt)
Member (J)

17.7.92

(N.V.Krishnan)
Vice Chairman